

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH 'B' : NEW DELHI)**

**SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER  
and  
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

**ITA No.3753/Del./2018  
(ASSESSMENT YEAR : 2014-15)**

Chandro Devi,  
H.No.18, Pocket 4 & 5,  
Section 23, Rohini,  
Delhi – 110 085.

vs.

Pr.CIT, Delhi-13,  
New Delhi.

**(PAN : AGIPD7172J)**

**(APPELLANT)**

**(RESPONDENT)**

ASSESSEE BY : None

REVENUE BY : Shri T. James Singson, CIT DR

Date of Hearing : 16.03.2023

Date of Order : 21.03.2023

**ORDER**

**PER SHAMIM YAHYA, ACCOUNTANT MEMBER :**

This appeal by the assessee is directed against the order of Id. Pr.CIT, Delhi-13, New Delhi dated 28.02.2018 pertaining to the Assessment Year 2014-15.

2. An application has been filed by the assessee seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed Form 5 issued by the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored in case dispute is not settled as per scheme. Consequently, the appeal filed by the assessee is dismissed.

**Order pronounced in the open court on this 21<sup>st</sup> day of March, 2023.**

**Sd/-  
(ASTHA CHANDRA)  
JUDICIAL MEMBER**

**sd/-  
(SHAMIM YAHYA)  
ACCOUNTANT MEMBER**

**Dated the 21<sup>st</sup> day of March, 2023  
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.Pr.CIT, Delhi-13, New Delhi.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT  
NEW DELHI.**